

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 393/2020

(Arising out of impugned final judgment and order dated 07-12-2018 in CRA No. 300/2004 passed by the High Court Of Jharkhand At Ranchi)

MAHESHWAR TIGGA

Petitioner(s)

VERSUS

THE STATE OF JHARKHAND

Respondent(s)

Date : 18-09-2020 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE NAVIN SINHA
HON'BLE MS. JUSTICE INDIRA BANERJEE

For Petitioner(s) Mrs. V. Mohana, Sr. Adv.
Mr. Anup Kumar, AOR
Ms. Ankita Sharma, Adv.
Ms. Nikita, Adv.
Mr. Varun Narang, Adv.

For Respondent(s) Ms. Pragya Baghel, Adv.
Ms. Pallavi Langar, AOR
Mr. Ritesh Khare, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard Mrs. V. Mohana, learned Senior Counsel appearing for the petitioner and Ms. Pragya Baghel, learned counsel for the respondent-State.

Arguments concluded.

Judgment reserved.

Written submissions, if any, be filed within one week from today.

(R. NATARAJAN)
ASTT. REGISTRAR-cum-PS

(NISHA TRIPATHI)
BRANCH OFFICER